

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/12(KB)2021
IA(I.B.C)/700(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	LAL BEHARI SINGH VS CARNATION INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Labanyasree Sinha, Adv.] For the Applicant in IA(I.B.C)/700(KB)2024
Mr. Anubrata Gangoly, CA – RP]

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the applicant present.
2. **IA(I.B.C)/700(KB)2024**
 - a. This IA has been filed by Applicant under Section 12(3) of the Insolvency and Bankruptcy Code, 2016 (“IB Code”) seeking for following reliefs: -
 - i. *An order be passed extending the Corporate Insolvency Resolution Process period of the Corporate Debtor by another 90 days from the date of the order to be passed herein;*
 - ii. *The time period of 40 days on and from 05.10.2023 upto 13.11.2023 excluded from the CIRP period of the Corporate Debtor;*
 - b. The reason for extension & exclusion is mentioned in page nos. 7 to 9 at paragraphs 3 to 8 of this application and we are satisfied with it.
 - c. This IA is accompanied by an affidavit of Applicant at page no. 11 of the said application.
 - d. In view of the above, we extend the period for further 90 days for extension and 40 days for the exclusion.

- e. Accordingly, this **IA(I.B.C)/700(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.
3. List the matter for further consideration on **16.04.2024** had already posted.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)